

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
BBN FOODS HI-TECH PROCESSING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BBN FOODS HI-TECH PROCESSING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/10/2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Himachal Pradesh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15419HP2001PTC024726
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No 11 Industrial Area Bilaspur Himachal Pradesh-177005
6.	Insolvency commencement date in respect of corporate debtor	17-12-2019
7.	Estimated date of closure of insolvency resolution process	14-06-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Gurdev Bassi REG. NO: IBBI/IPA-001/IP-P01633/2019-2020/12504
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1629 Progressive Housing Society, Sec-50-B, Chandigarh, Chandigarh, 160047 Email: ipgurdevbassi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: #303, 3 rd floor, Plot no:- D-190, Phase 8b, Sector 74, Industrial Area, SAS Nagar Mohali, Punjab - 160071 Email: ipbhnfood@gmail.com Mobile: 9357052828
11.	Last date for submission of claims	31-12-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the BBN Foods Hi-Tech Processing Private Limited on 17-12-2019.

The creditors of BBN Foods Hi-Tech Processing Private Limited are hereby called upon to submit their claims with proof on or before **31-12-2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13, to act as authorized representative of the class -NA-, in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Gurdev Bassi
Reg No. IBBI/IPA-001/IP-P01633/2019-2020/12504
Interim Resolution Professional
(BBN Foods Hi-Tech Processing Private Limited)

Date: 18/12/2019
Place: Chandigarh